Annexure - 3
TV Vision Limited; CIRP commenced on 30.07.2026;
List of creditors as on 13.08.2026
List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted									
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Punjab National Bank	10.08.2026	₹ 3,20,63,54,303.70	₹ 3,20,63,54,303.70	Term Loan facilities (Rs. 100 crore, sanctioned 04.05.2016 & 14.07.2016)	₹ 3,20,63,54,303.70	₹ 3,20,63,54,303.70	No	98.19%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 1 below.
1	Total		₹ 3,20,63,54,303.70	₹ 3,20,63,54,303.70		₹ 3,20,63,54,303.70	₹ 3,20,63,54,303.70	₹ 0.00	98.19%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

Note :

1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

NOTES ON INDIVIDUAL CLAIMS

NOTE 1 — PUNJAB NATIONAL BANK
Amount Claimed: Rs. 3,20,63,54,303.70 | Amount Admitted: Rs. 3,20,63,54,303.70 (in full)

The claim has been examined with reference to Form C dated 10.08.2026, the Sanction Letters dated 04.05.2016 and 14.07.2016, the Term Loan Agreements, a certificate evidencing disbursement, the statements of account maintained for both loan accounts (Nos. 373100IC02101541 and 373100IC02101596), and the record of default authenticated by the National e-Governance Services Limited, an Information Utility under the Code.

The Interim Resolution Professional has independently verified the day-wise computation of interest and penal interest for both loan accounts, from the respective dates on which each account was classified as non-performing up to the Insolvency Commencement Date, and finds that the same reconciles with the amount claimed in Form C to within one paisa. The apparent variance between the amount referred to in the additional affidavit dated 20.06.2026 filed by the claimant in the main Company Petition and the amount now claimed stands explained on this independent verification: the affidavit figure reflects the position as on December 2025, while the amount now claimed reflects the position as on the Insolvency Commencement Date (30.07.2026).

The claim is secured by (i) an exclusive charge over the programme/content library and other fixed assets of the Corporate Debtor, (ii) a registered mortgage over commercial premises, and (iii) a pledge of equity shares, together with personal guarantees. It is accordingly ADMITTED IN FULL as a Secured Financial Debt.